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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, (SOUTH)
SAKET COURT COMPLEX: NEW DELHI

ORDER

In pursuance of the provision of Section 19 (8) of the Right to Information Act, 2005, I, being the Principal District & Sessions Judge, South District, hereby designate Mr. Sharad Gupta, Ld. ASJ-04 (POCSO) as "First Link Appellate Authority", RTI, South District, for The Office of Principal District & Sessions Judge, South District, Saket Court Complex, New Delhi.

However, the correspondence with the Hon'ble High Court of Delhi and Ld. Principal District & Sessions Judge, HQ, Delhi shall be done only through the undersigned.



(Narottam Kaushal)
Principal District & Sessions Judge, (South)
Saket Court Complex,
New Delhi

No. 18890-19009 RTI/SD/SCC/ND/2022

Dated: 02/7/22

Copy forwarded for information & necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge, HQ, Tis Hazari Court, Delhi.
3. The Secretary (AR), Administrative Reforms Department, 07th Level, C-Wing, Delhi Secretariat, GNCT, New Delhi.
4. All The Principal District & Sessions Judges, Delhi/New Delhi.
5. All The Chief Metropolitan Magistrates, Delhi/New Delhi.
6. All The Judicial Officers of South District.
7. Officer concerned.
8. All the Administrative Officers (Judicial) of South District.
9. PS to Principal District & Sessions Judge, South District.
10. All the Branches of South District.
11. All the PROs/APROs, Delhi/New Delhi.
12. The Website Committee, HQ, Tis Hazari Court, Delhi.
13. The Website Committee, Saket Court Complex, New Delhi.
14. Secretary, Saket Court Bar Association and all Bar Association of all Court Complexes, Delhi/New Delhi.
15. Notice Board of all Court complex, Delhi/New Delhi.



(Narottam Kaushal)
Principal District & Sessions Judge, (South)
Saket Court Complex,
New Delhi